

OFFICE OF DISTRICT & SESSIONS JUDGE, NALANDA

ORDER No. 65 / 2020

In view of the direction of the Hon'ble Courts contained in letter no. 05/R.G./2020 dated 07.04.2020 regarding outbreak of COVID-19 (Corona virus), the functioning of the Courts of the Judgeship of Nalanda for hearing of the exceptionally urgent matters through video conferencing via 'VIDYO' or any other likewise app, which may be installed on mobile / Ipad / tablet / laptop will be started w.e.f. 15-04-2020 to till further order in the following manner:-

Filing of exceptionally urgent matters shall be made through email on the email ID created for jurisdiction wise as mentioned below:-

- a. Biharsharif - filingcourt.nalanda@gmail.com
- b. Hilsa(Sub Divisional Court) - filingcourt.hilsa@gmail.com

The petition must be typed in double space justified, in 14 font size, and courier font format and must contain its urgency along-with undertaking, proper authenticity & Court fee. All the documents which required the signature of the petitioner(s) or the learned counsel for the petitioner(s) shall physically be signed, be scanned and appended with other pages of the petition. In case such petitions, as aforesaid are not accompanied by a duly sworn affidavit and/or Court fees, an undertaking shall be furnished by the Learned Counsel/petitioner in person, to the effect that the same would subsequently be provided when called upon to do so by the Court concerned. The learned counsel for the petitioner shall also furnish his/her full contact details i.e. mobile number, email ID, enrollment number for further correspondence in this regard. After that the petition should be scanned to a PDF format file (Black & White) in A4 size and scanning should be made at 300 dpi, in a single file without any password protection and should be emailed on the email ID as mentioned above considering their jurisdiction. The hand written petition and the petition other than PDF format shall not be entertained.

The petitions received till 09:30 A.M. of every day, the same shall be provided to the concerned courts and the Court will decide the urgency of the matter and fixed the dates for hearing of the same through video conferencing and accordingly, the same will

be informed to all the concerned by the competent authority by way of email / SMS / publishing a notice on the website of Civil Court of Nalanda.

The hearing of the aforesaid matters shall be held by the mode of video conferencing by means of Virtual Courtrooms, which have already been created. All concerned shall be sent a link with a PIN to enable them to get connected and facilitate consideration of the matter by video conference via "VIDYO" or any other likewise app through any mobile / IPad / tablet / laptop, having internet connectivity. A virtual courtroom has also been arranged for the Ld. Advocates, who haven't the facility of video conferencing in his/her mobile or laptop.

In case of any technical difficulty regarding operation of video conferencing, the System Officer, Nalanda can be contacted at mobile no. 8102112712 during video conferencing.

The presiding officer must carry his/her Laptop, IPad with internet connectivity, if provided to him for office use.

For the convenience of all stakeholders the time slots for the Civil Court Biharsharif, Nalanda and Sub Divisional Court Hilsa for hearing of aforesaid urgent matters will be as follows:-

Place	Court Name	Time Slot:
Biharsharif	DJ / PJ Court	7 : 30A.M. - 8:00 A.M.
	All ADJs (Including Excise Court) Court	8 : 00A.M. - 9:00 A.M.
	CJM Court	9:00 A.M.- 9:30A.M.
	All ACJMs Court	10:00 A.M. -10:30A.M.
	All J.M.s Court	10 : 30A.M. - 11:00 A.M.
Hilsa	All ADJs Court	11 : 00A.M. - 11:30 A.M.
	ACJM Court	11 : 30A.M. - 12 Noon
	All J.M.s Court	12 : 00 noon. - 12:30 P.M.

The Learned Counsel / petitioner are advised to come before the scheduled time, so that the maximum number of cases may be taken up for hearing.

Further, the Judicial Officers have to follow the direction of the Hon'ble Court contained in letter no. 05/R.G./2020 dated 07-04-2020 and order dated 06-04-2020 passed by the Hon'ble Supreme Court in Suo Motu Writ (Civil) No. 5/2020.

The petitions received after 09:30 A.M. will be send to the concerned court on next working day of the Court and after that the aforesaid process will be followed for hearing of the same.

The Nodal Officer / System Officer / System Assistants will ensure flawless and un-interpreted hearing of the case via video conferencing.

The Judge-in-charge (Nazarat) will ensure proper sanitization of the virtual courtrooms daily.

The roaster arrangement may be made from 15-04-2020 as per direction of the Hon'ble Court, if any received.

All the aforesaid measures have been taken to reduce the need for the physical presence of stakeholders within court premises.

Spkhe
14/04/2020
District & Sessions Judge,
Nalanda